

MEGHALAYA LEGISLATIVE ASSEMBLY

BULLETIN PART – I

THURSDAY, 21ST MARCH, 2013.

The House met at 10 a.m. with the Hon'ble Speaker in the Chair, and transacted business till 2:00 P.M. The day was allotted for transaction of Private Members' Business.

1. Adjournment Motion:

The Hon'ble Speaker informed the House that he has received an Adjournment Motion under Rule 56 (1) of the Rules of Procedure and Conduct of Business. The text of the motion reads as follows: "This House do now adjourn the House without any transaction of Business of the House on the following grounds:

1. The power supply to whole of Garo Hills districts disrupted on 15-03-2013 and 20-03-2013.
2. Most of the students in Garo Hills appearing for the SSLC, HSSLC and Degree exams may not be able to pass through the exams".

The Hon'ble Speaker informed the House that the Motion cannot be admitted as it attracts the provision of Rule 57 (III) of the Rules of Procedure and Conduct of Business. Besides, the Chief Minister has made a comprehensive Suo Motto statement on 20.03.2013 on the power scenario in Garo Hills, and the action being taken by the Government. Also, a Call Attention Notice brought by Shri. C.R. Marak on the same subject matter has been listed in today's business.

2. Questions:

Starred Questions No. 29, 30, 31 were taken up and disposed off.

3. The Hon'ble Speaker Informed the House that a Zero Hour Notice of Shri James K. Sangma which was submitted on 20.03.2013 has not been admitted as the Chief Minister has made a comprehensive Suo Motto statement on 20.03.2013 on the power scenario in Garo Hills, and the action being taken by the Government. Also, a Call Attention Notice brought by Shri. C.R. Marak on the same subject matter has been listed in today's business.

4. Call Attention Notice:

Shri. C. R. Marak, MLA called the attention of the Minister in-charge, Power under Rule 54 (1) of the Rules of Procedure and Conduct of Business to the news items published in "Shillong Times" dt. 15-03-2013 under the caption "Tura Plunges into darkness, students suffer".

Shri. Clement Marak, Minister in-charge Power, etc. replied.

5. Smti. Deborah C. Marak, Minister Animal Husbandry & Veterinary made Statement under Rule 55.

6. Resolutions:

Shri. C. R. Marak, MLA moved:

Resolution No.1: "Whereas most of the ex-MLAs are living from hand to mouth in the State. And whereas the prices of essential commodities like rice, sugar, flour, etc., are increasing from day to day."

"Now, therefore, this House do now resolve to enhance the ex-MLAs pension from Rs.13,000/- (Thirteen thousand) only to Rs.35,000/- (Thirty five thousand) only monthly to maintain their livelihood".

Shri. James K. Sangma, MLA also participated.

Shri. C. R. Marak withdrew the Resolution by leave of the House.

Shri. Prestone Tynsong, Minister Parliamentary Affairs replied.

Resolution No.2: Shri. 'Paul Lyngdoh, MLA moved "This House do now resolve to suitably amend the Meghalaya Lokayukta Act 2002 and the Rules framed there under so as to arm the designated officer with wider power and curb the practice of corruption in public life more effectively".

Other Members who participated were Shri. Ardent Basaiawmoit, Shri. John Leslee K. Sangma, Dr. Jemino Mawthoh, Shri. James K. Sangma and Shri. Metbah Lyngdoh.

Dr. Mukul Sangma, Chief Minister replied.

Shri. Paul Lyngdoh withdrew the Resolution by leave of the House.

7. Motions:

Dr. R. C. Laloo, Deputy Chief Minister in-charge Education, continued with his reply on Motion No.2.

Motion No.3: Shri. James K. Sangma moved "This House do now discuss the poor functioning of the Food and Civil Supplies Department with reference to the ineffective delivery mechanisms".

The Member was still continuing with his speech.

8. Adjournment

Since there was no more Business to be transacted, the House was adjourned till 10 a.m. on Friday, the 22nd March, 2013.

**Dated Shillong,
the 21st March, 2013**

**Comm. & Secretary,
Meghalaya Legislative Assembly.**